

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT NO.III

CP-16/171/ND/2017
(CA No.85/C-III/ND/2018)

In the matter of :
Mandakini Coal Company Ltd

....PETITIONER

SECTION :
Under Section 441

Order delivered on 24.4.2018

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

(V.K. Subburaj)
Hon'ble Member (Judicial)

For the Petitioner : -
For the Respondent :
For the Intervener :

ORDER

Learned Counsel for the petitioner is present and has moved an Application in CA No.85/C-III/ND/2018 under Section 441 read with Section 96/99 of the Companies Act, 2013 seeking pre-ponement of hearing which was already fixed on 25.4.2018 and the application allowed and the matter was heard by this Tribunal. Ld. Counsel for the petitioner represents that she will take instructions from the petitioners in relation to the quantum of fine taking into consideration the decision of Hon'ble NCLAT based on several Judgments under Section 441 or in the alternative to withdraw.

Post the matter on 17.5.2018.

Sd/-

(V.K. SUBBURAJ)
MEMBER (TECHNICAL)

Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
24.4.2018